

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL ZONE BENCH AT DELHI

OA NO 249 OF 2023 (PB)

IN THE MATTER OF:

NEWS ITEM ON INDIA'S SINKING ISLANDS APPEARED IN THE HINDU

19.03.2023

..... Applicant

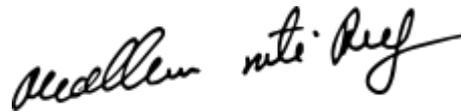
Vs

NATIONAL COSTAL ZONE MANAGEMENT AUTHORITY AND OTHERS

... Respondents

COUNTER FILED BY THE APCZMA 7th RESPONDENT

DATE- 20.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

AFFIDAVIT FILED BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

IN CONNECTION WITH

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

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1.	Affidavit on the Hon'ble NGT order dated 13.03.2024 O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu 19.03.2023 with O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.	1-5
2.	Annexure-I (Hon'ble NGT order dated 13.03.2024)	6-16
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It is certified that all the documents contained in the above annexure are true copies.

Date:

O. A. No. 249/2023 News item on India's Sinking Islands appeared in the Hindu dated 19.03.2023

&

O. A. No. 795/2023 News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO 7

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, Aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 7th Respondent herein and as such I am well acquainted with a fact of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein this counter affidavit.
3. The material allegations in the memorandum are all false. The material averments in the application all not true and correct and are hereby denied.
4. It is submitted that, the CRZ Notification 2019 was issued by Ministry of Environment, Forests and Climate Change (MoEF&CC), GoI, New Delhi vide G.S.R.37 (E), dated 18th January 2019.
5. It is submitted that, The Hon'ble NGT, Principal Bench, New Delhi order dated 13.03.2024 is submitted as **Annexure-I**.
6. It is submitted that, the MoEF&CC, GoI, New Delhi vide office Memorandum dated 07.06.2019 had clarified that until the CZMPs of Coastal Districts of States/Union Territories updated / revised under the CRZ provisions of CRZ notification, 2019, provisions of new CRZ notification, 2019 shall not apply and provisions of CRZ notification, 2011 shall continue to be followed for approval. Accordingly, the APCZMA is



CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

appraising the proposals as per the CZMPs prepared and approved as per CRZ notification, 2011. (Annexure-II)

7. It is submitted that, the Environment, Forests, Science and Technology (EFS&T), Govt. of Andhra Pradesh vide letter dated 31.01.2020 had requested the Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF &CC, Govt. of India, Anna University Campus, Chennai to take up preparation of Coastal Zone Management Plans (CZMPs) for the State of Andhra Pradesh, as per the provisions laid under CRZ Notification, 2019 (Annexure-III).
8. It is submitted that, the Andhra Pradesh Pollution Control Board (APPCB) vide letter dated 03.09.2020 sanctioned an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of CZMPs for the State of Andhra Pradesh as per the CRZ Notification, 2019 (Annexure-IV).
9. It is submitted that, the Meetings were conducted by the Special Chief Secretary to Govt., EFS&T Dept., Govt. of A.P. and Chairman, APCZMA with the officials of NCSCM, Chennai and concerned Stakeholders at Vijayawada to review the status & further action to be taken on the draft CZMPs to be prepared by the NCSCM, Chennai, as per the provisions of the CRZ Notification 2019 on 13.09.2022, 11.05.2023, 08.06.2023, 16.08.2023, 17.08.2023 and 13.12.2023. The remarks / views / data received from the Stakeholder Departments were communicated to the NCSCM, Chennai to incorporate in the draft CZMPs being prepared.
10. It is submitted that, The NCSCM, Chennai has submitted draft CZMPs on 10.04.2024.
11. It is submitted that, the Public Hearings are proposed to be conducted in respective Coastal Districts duly issuing prior notifications in the local newspapers 30 days in advance, inviting opinions / objections / suggestions from public, after completion of General Elections to Lok Sabha and State Legislative Assembly of Andhra Pradesh, 2024. The public hearings will be conducted on the date mentioned in the paper notification in the respective coastal districts as per the procedure in force.


CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

12. It is submitted that, the draft CZMPs will be updated taking into consideration the views of public, based on the minutes of the public hearings.
13. The above procedure involves in the following activities:

S. No.	Activity
1.	Circulation of file for obtaining proposed Public Hearing dates from the Collectors & District Magistrates and the Member Secretary, APPCB & APCZMA.
2.	Issuing Public Hearing Notifications in Newspapers with 30 days prior notice.
3.	Public Hearings to be conducted for 13 Coastal Districts with the assistance of NCSCM and officials of APPCB.
4.	District wise Local teams constituted by APCZMA to give field reports on the representations received on the draft CZMPs and during Public Hearings.
5.	Verification by the High Level Committee constituted by APCZMA and NCSCM remarks on public views.
6.	Updating draft CZMPs, taking into consideration the views of public, based on the minutes of the public hearings.
7.	Review of updated draft CZMPs by APCZMA.
8.	Incorporation of views/recommendations of APCZMA.
9.	Submission of updated draft CZMPs along with APCZMA recommendations to MoEF&CC, GoI, New Delhi, for approval.

14. It is submitted that, the updated CZMPs prepared as per CRZ Notification, 2019, are scheduled to be submitted to MoEF&CC for approval by the end of October, 2024.


 CHIEF SECRETARY
 Government of Andhra Pradesh
 Velagapudi, Amaravati,
 Guntur District - 522 238.

15. It is submitted that this respondent craves leave of this Hon'ble Tribunal maybe pleased to pass an appropriate order in the above O.A No. 249 of 2023 and O.A No. 795 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.


CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

Solemnly affirmed at Vijayawada
Andhra Pradesh on
this the 20th day of April, 2024
and signed his name in my presence

BEFORE ME

Advocate

VERIFICATION

I, Dr. K. S. Jawahar Reddy, S/o Late Sri K. S. Eswar Reddy, aged about 59 years, Occ: Chief Secretary to Government of Andhra Pradesh, do hereby verify that the contents of Paras of the Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 20th day of April, 2024 at Vijayawada.


DEPONENT

Chief Secretary, Andhra Pradesh

1
CHIEF SECRETARY
Government of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District - 522 238.

Item Nos.12 & 13

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 249/2023

News item on India's Sinking Islands appeared in the Hindu 19.03.2023.

WITH

Original Application No. 795/2023

News Item titled "Third of India's coastline vulnerable to erosion - here are the worst-hit states" appearing in Indian Express dated 06.12.2023.

Date of hearing: 13.03.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Dr. Swait Jindal Garg, Mr. Sowmya China, Mr. Abhimanyu Kumar &
Ms. Nidhi Kumar, Advs. for MoEF & CC
Ms. Madhumita Bhattacharjee, Adv. for the State of West Bengal
Mr. Gigi. C. George, Adv. for Ministry of Earth Sciences and A&N Islands
Mr. Jogy Scaria, Adv. for KSPCB
Mr. Nishe Rajen Shonker, Adv. for the State of Kerala
Mr. Maulik Nanavati, Adv. for Gujarat CZMA (Through VC)
Mr. G. Prabhu, Adv. for Kerala CZMA (Through VC)
Ms. Madhuri Donti Reddy, Adv. for Andhra Pradesh CZMA (Through VC)
Mr. Abhimanyu Garg, Adv. for UT of Puducherry (Through VC)

ORDER

1. In the O.A. No. 249/2023, the issue of danger of sea level rise and submergence of low lying island was raised and while considering that issue, the question relating to revision and upgradation of CZMP-ICRZP-IIMP as per the CRZ-ICRZ Notification 2019 arose in respect of the concerned coastal States and Union Territories. The Tribunal in the proceedings dated 08.01.2024 had noted that the CZMPs as per 2019 Notification were improved only for the State of Odisha, Karnataka and Maharashtra and ICRZP as per ICRZ 2000 Notification was approved only for Greater Nicobar Island and Little Andaman Island.

2. Now, a status report has been filed by MoEF&CC disclosing the status of compliance by different Coastal States/Union Territories as under:-

2.	Andaman & Nicobar (UT)	6. Dr. B.R. Ambedkar Konaseema		with NCCR & Stakeholders Department on 16/08/2023, 17/08/2023, 01/12/2023 & 12/12/2023. The views and date submitted by the Stakeholder Depts., were forwarded to the NCCR. The preparation of draft SMP is at final stage.			
		7. West Godavari					
		8. Eluru					
		9. Krishna					
		10. Bapatla					
		11. Prakasam					
		12. SPSR Nellore					
		13. Tirupathi					
		1. Great Nicobar	NCSCM	Approved on 01/06/2022	1	-	
		2. Little Andaman		Approved on 12/09/2022		-	
		3. Flat Bay		Comments of Administration on the comments of TSC was submitted to NCSSM on 27/12/2022. Final draft IIMP from NCSCM is awaited.		On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.	
		4. Smith		The comments of the administration on the comments of the Technical Scrutiny Committee have been submitted to the NCSCM on 16/01/2024 for finalization of IIMP. Final draft IIMP from NCSCM is awaited.			
		5. Kamorta Island		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 26/12/2022. The Administration is awaiting the placement of draft IIMPCRZ before the TSC.		On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.	

		<p>6. <i>Swaraj Dweep (Havelock)</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	
		<p>7. <i>Rutland</i></p>		<p>The comments of administration on claims/objections / suggestions of general public and stakeholder have been submitted to NCSCM for placing the same before the technical scrutiny committee on 07/03/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	
		<p>8. <i>Long island</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	<p>On receipt of final draft from NCSCM, the ANZMA shall forward the same to the Ministry for approval within 01 month.</p>
		<p>9. <i>Baratang</i></p>		<p>The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC.</p>	

		10. Middle Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		11. North Andaman		The comments of administration on claims/objections / suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		12. Car Nicobar		The comments of administration on claims/objections/ suggestions of stakeholders have been submitted to NCSCM for placing the same before the TSC on 23/11/2023. The Administration is awaiting the placement of draft ICRZ before the TSC	
		13. Shaheed Dweep (Neil)		The preparation of draft comments of the Administration on the comments / claims / objection suggestion of the stakeholders and general public is finalized.	The comments of the Administration on the comments/suggestions/claims/objections of stakeholder shall be submitted to the NCSCM shortly.
		14. South Andaman		The draft comments of the Administration on the comments /claims/ suggestions / objections of the stakeholder have been submitted to the Competent authority for approval and will be forwarded to NCSCM shortly.	On receipt of approval, the comments of the Administration shall be submitted to the NCSCM for placing the same before the TSC.

		15. Ayes		The comments of the A&N Administration on the IIMP of Avis Island have not yet been finalized due to SLP No.25445/2019 filed in the Hon'ble Supreme Court. The Administration is in the process of seeking relief from the Apex court to allow the finalization of the IIMP.	On receipt of relief from the Hon'ble Court, the comments of the Administration shall be submitted to the NCSCM for placing the same before TSC within 01 month.
		16. North Passage, Stewart, East Narcondum and Curlew Island, Interview & Tillong Chong Island.		The draft CZMPs are awaited.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		17. Teressa, Strait, Nancowrie, Pillomillow, Little Nicobar Katchal Island & Chowra		The public/stakeholder consultation and the collection of field data by NCSCM are awaited to prepare the draft IIMP plan.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
		18. Netaji Subash Chandra Bose Dweep		The draft IIMP is awaited from NCSCM.	On the receipt of draft, further course of action, as per EIA Notification, 2006 shall be carried out, and Administration comments on public hearings and allied issues will be sent to NCSCM within 3 months for placement before the TSC.
3.	Daman & Diu		NCSCM	Under process	
4.	Goa	1. North Goa	NCESS	Under process	May, 2024

		2. South Goa		Under process	
5	Gujrat	1. Ahmedabad	NCSCM	Public hearings have been completed in the month of January- February, 2024 in 13 coastal districts. Public hearing has been scheduled for remaining 03 districts- Bhavnagar, Amreli & Kutch on 05/03/2024, 01/03/2024 & 03/03/2024 respectively	Public hearing will be completed by first week of March, 2024 for all the coastal districts. Suggestions/ recommendation of public consultation process will be submitted for all the coastal districts by 15/03/2024. NCSCM will finalize CZMP for submission to GCZMA for which NCSCM will be consulted
		2. Bharuch			
		3. Gir Somnath			
		4. Surat Naysari			
		5. Junagarh			
		6. Valsad			
		7. Amreli			
		8. Porbandar			
		9. Devbhumi			
		10. Dwarka			
		11. Anand			
		12. Vadodara			
		13. Bhavnagar			
		14. Jamnagar			
		15. Kutch			
		16. Morbi			
6.	Karnataka	1. Uttara Kannada	NCSCM	Approved on 02/09/2022.	
		2. Udupj			
		3. Dakshina Kannada			
7.	Kerala	1. Kasargod	NCESS	Draft CZMP 2019 pertaining to Kerala	To be placed before the TSC in the next

		2. Kannur 3. Kozhikode 4. Malappuram 5. Thrissur 6. Ernakulam 7. Kottayam 8. Alappuzha 9. Kollam 10. Thiruvananthapuram		<i>has been forwarded to National Centre for Sustainable Coastal Management for placing before the Technical Scrutiny Committee.</i>	<i>meeting i.e. March, 2024</i>
8.	Lakshadweep (UT)	1. Bangaram 2. Suheli 3. Cheriam 4. Tinnakara 5. Minicoy 6. Kadmat 7. Kavaratti 8. Agatti 9. Androth 10. Amini 11. Kalpeni 12. Chetlat 13. Kiltan 14. Bitra	NCSCM	<i>Draft report of IIMPs of Suheli, Kadamat and Minicoy is completed and the preparation of IIMPs of other Islands is under progress.</i>	<i>Public Hearing to be completed by March, 2024</i>
9.	Maharashtra	1. Mumbai City 2. Mumbai Sub-Urban 3. Raigad 4. Ratnagiri 5. Sindhudurg	NCSCM	<i>Approved on 29/09/2021</i> <i>Approved on 25/08/2023.</i>	

		6. Thane			
		7. Palghar			
10.	Odisha	1. Balasore	ORSAC/SAC	Approved on 01/06/2021.	
		2. Puri			
		3. Bhadrak			
		4. Ganjam			
		5. Jagatsinghapur			
		6. Kendrapara			
		7. Khorda			
11.	Puducherry (UT)	1. Puducherry	NCSCM	Public Hearings for the Draft CZMP of Mahe and Yanam regions were completed on 24/03/2023 and 12/04/2023 respectively. The Public Hearings For Puducherry and Karaikal regions are schedule on 20/03/2024 and 22/03/2024.	For all the districts, the public hearing will be completed by March, 2024
		2. Karaikal			
		3: Yanam			
		4. Mahe			
12.	Tamil Nadu	1. Tiruvallur	NCSCM	The NCSCM has requested all Coastal District administrations to depute two representatives from the Fisheries and Revenue department. The representatives is being presented at NCSCM and making corrections in the draft CZMP from 18/01/2024 to 12/03/2024. The work is under progress.	By October, 2024, the CZMP will be submitted to the TSC.
		2. Chennai			
		3. Chengalpattu			
		4. Villupuram			
		5. Cuddalore			
		6. Mayiladuthurai			
		7. Nagapattinam			
		8. Thiruarur			
		9. Thanjavur			
		10. Pudukottai			
		11. Ramanathapuram			
		12. Thoothukudi			

		13. <i>Tirunvelveli</i>			
		14. <i>Kanyakumari</i>			
13.	West Bengal	Purba Medinipur	IESWM	<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		North 24 Parganas		<ul style="list-style-type: none"> Draft is complete Clarification is sought from NCSCM regarding integration of shoreline data. 	Clarifications from NCSCM.
		South 24 Parganas		<ul style="list-style-type: none"> Work is under progress. 	It will be completed by June 2024

3. From the above chart, we gather that for many of the Coastal States/Union Territories even the outer time limit for formulating the CZMP-ICRZP as per the 2019 Notification have not been disclosed and the prompt and expeditious steps have not been taken. For some of the States, the outer time limit of March or May, 2024 have been disclosed. It is utmost essential and pre-requisite to have CZMPs-ICRZPs in place prior to granting permissions to undertake developmental works/projects.

4. In these circumstances, we direct the Chief Secretaries/LGs of Coastal States/Union Territories under consideration to file the affidavit before the Tribunal within six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF disclosing the outer time limit within which the CZMP-ICRZP as per the 2019 Notification will be finally formulated/revised and submitted to the MoEF&CC, failing which the concerned Chief Secretary will appear virtually on the next date of hearing and explain the reason for non-submission of such an affidavit.

5. List on 24.05.2024.

Prakash Shrivastava, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 13, 2024
Original Application No. 749/2023
SN

SP
214100826

Annexure-II

F.No.12-7/2018-IA.III
Government of India
Ministry of Environment, Forest and Climate Change
(IA-III Division)

Tel: 011-24695338,
e-mail: w.bharat@nic.in
J-232, Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi-110003
Date:07.06.2019



OFFICE MEMORANDUM

Sub: *Clarification on implementation of projects falling in CRZ area as per para 6(i) of the CRZ Notification issued vide GSR 37(E), dated 18.01.2019 – reg.*

This Ministry has received references seeking a clarification on implementation of the provisions for appraisal and CRZ clearances of development projects in CRZ areas in accordance with the provisions of Coastal Regulation Zone (CRZ) Notification, 2019 issued vide number GSR 37(E), dated 18.01.2019.

2. In this regard, I am directed to clarify that until the CZMPs of the coastal districts of States / Union territories prepared and approved under the provisions of the CRZ Notification, 2011 are updated/revised under the provisions of the new CRZ Notification, 2019 issued vide GSR 37(E), dated 18.01.2019, the provisions of this new notification shall not apply and the provisions of CRZ Notification, 2011 shall continue to be followed for appraisal and CRZ clearances of developments projects in the CRZ areas.

This issues with the approval of the Competent Authority.


(W. Bharat Singh)
Director (CRZ)

To,

The Member Secretary,
Andhra Pradesh Coastal Zone Management Authority
D.No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari Street, Kasturibaipet
Vijayawada – 520 010.

GOVERNMENT OF ANDHRA PRADESH
ENVIRONMENT, FORESTS, SCIENCE AND TECHNOLOGY (ENV.Sec.I) DEPARTMENT

Letter.No.EFS01-ENVOPEST(CZMA)/7/2019-SEC-I, Dated: 31.01.2020

From
The Special Chief Secretary to Government,
E.F.S & T Department,
A.P.Secretariat,
Velagapudi.

To
The Director,
National Centre for Sustainable Coastal Management (NCSCM),
Koodal Building,
Anna University Campus,
Chennai – 600025(w.e)

Sir,

Sub: E.F.S & T Dept.,- EFS&T Dept.,- APCZMA – Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh under provisions of CRZ Notification 2019 – Requested – Reg.

- Ref : 1.From the Chairman, APPCB, Lr.No.12(a)/APCZMA/CRZ/APCZMP/2019, dated : 17.07.2019.
2. Govt., Lr. No.EFS01-ENVOPEST(CZMA)/7/2019-SEC.I, Dated: 28.09.2019.
3. From Sri.C.K. Misra, Secy. to GoI, Ministry of Environment, Forest and Climate Change, D.No.12-1/2019-1A-III,Dated: 16.10.2019
4. Govt., Lr.No.EFS01-ENVOPEST (CZMA)/7/2019-SEC.I, Dated:25.10.2019
5. NCSCM, Chennai, Lr.No.NCSCM/CZMA/AP/19-0617-, dated : 01.11.2019
6. Letter Received from the Member Secretary, APPCB, Lr.No.12 (a)/APCZMA/CRZ/APCZMP/2019,Dated :12.11.2019

&&&

I invite your attention to the subject cited and inform that earlier the Government of Andhra Pradesh entrusted the task relating to preparation of APCZMP to National Centre for Sustainable Coastal Management(NCSCM), Chennai in 2017 and requested to convey willingness to undertake the revision of APCZMP as per CRZ – 2019 Notification of Government of India and also requested to communicate the terms and conditions of the engagement along with the fees and the timeframe in which the above exercise will be completed vide letter 2nd cited.

2. The Member Secretary, A.P.Pollution Control Board vide letter sixth cited, has informed that the Director, National Centre for Sustainable Coastal Management (NCSCM) vide their letter fifth cited, has sent the revised proposal for preparation of Coastal Zone Management Plan(CZMP) of Andhra Pradesh as per the CRZ Notification 2019 and requested the Government to approve the proposal with the revised cost of Rs.1,98,66,480/- and also requested to address a letter to the National Centre for Sustainable Coastal Management (NCSCM), Chennai in this regard.

3. Government have examined the above proposal and decided to entrust the project to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan(CZMP) for the State of Andhra Pradesh as per CRZ Notification 2019 with the revised cost, revised timeline and the data requirement as detailed below :

a. Revised cost: Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred eighty only, inclusive of GST)

b. Data required from APPCB:

- i. Census village boundary maps in shapefile format and village wise population data in soft copy/xls format, of all census villages falling in CRZ areas.
- ii. Survey numbers of Govt. land/Private lands
- iii. Eco-tourism plan and temporary tourism facilities in the beaches such as shacks, toilets or washrooms, change rooms, etc.
- iv. Fishing village boundaries, fish breeding areas, fish landing centers, fish drying areas, fishing zones in the water bodies etc.
- v. Existing authorized structures on the seaward side and features like cyclone shelters, rain shelters, helipads.
- vi. Maps/boundaries of new Municipalities, if any
- vii. Missing survey plot boundaries of a few villages, in shapefile format

c. Revised timeline/schedule of activities/period of Consultancy:

Tasks	Total months from date of receipt of payment of cost/date of receipt of entire data from APPCB
Data collection	0.5
Processing of census maps, census data and cadastral maps	1
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for comments	2
Preparation of the pre-draft CZMP maps on 1:25,000 scale for submitting to APPCB for public hearing	3
Public hearing, finalization of digital data as per corrections received from the APPCB, Andhra Pradesh, scrutiny by the Technical scrutiny Committee and generation of final maps	4.5
Approval of APCZMA/MoEF&CC and submission of final deliverables including the approved maps and shapefiles	5

4. I, therefore request you to take up preparation of Andhra Pradesh Coastal Zone Management Plan as per the new CRZ Notification, 2019 vide G.S.R.37(E), dated 18th January 2019 with revised cost of Rs.1,98,66,480/- (Rupees one crore ninety eight lakhs sixty six thousand four hundred and eighty only), inclusive of GST, timeline etc. as detailed at Para - 3 above and submit the final APCZMA to Government.

OK

Yours faithfully,

N. Jagadeeswarar
for Special Chief Secretary to Government

Copy to :
The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

Annexure-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD
 D. No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
 Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010
 Website: <https://pcb.ap.gov.in>

PROCEEDINGS OF THE MEMBER SECRETARY, APPCB**PRESENT: SRI. VIVEK YADAV, I.A.S., MEMBER SECRETARY**Proc.No.12(a)/APCMZA/CRZ/APCZMP/2019

03/09/2020

Sub: CRZ - Preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per the new CRZ Notification, 2019 - Sanction of an amount of Rs.1,98,66,480/- to the National Centre for Sustainable Coastal Management (NCSCM), Chennai towards the payment - Orders - Issued - Reg.

Ref: 1. EFS&T Department, Govt. of A.P. vide Memo. No. EFS01-ENV0PEST (CZMA)/7/2019-SEC-I, dated 20.07.2020
 2. Note approval of Member Secretary, APPCB on 03/09/2020

ORDER:

The EFS&T Department, Government of Andhra Pradesh has accorded permission to the A.P. Pollution Control Board for payment of Rs.1,98,66,480/- to National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of APCZMP as per the new CRZ Notification, 2019, subject to meeting the expenditure from the APPCB funds, vide reference 1st cited.

Sanction is hereby accorded for payment an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST) to the National Centre for Sustainable Coastal Management (NCSCM), Chennai for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

The Chief Accounts Officer is requested to release an amount of Rs.1,98,66,480/- (Rupees One Crore Ninety-Eight Lakhs Sixty-Six Thousands Four Hundred Eighty only, including GST), by way of **Demand Draft** drawn in favour of "**Director, National Centre for Sustainable Coastal Management**" payable at **Chennai** towards the above payment for preparation of Coastal Zone Management Plan (CZMP) for the State of Andhra Pradesh, as per new CRZ Notification, 2019.

File No.APPCB-11033/66/2019-TEC-EC-APPCB

**Siva Sankar
Prasad Bandla**

Digitally signed by Siva
Sankar Prasad Bandla
Date: 2020.09.07 12:15:49
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**BANDLA SIVA
SANKARA PRASAD,
CHAIRMAN, O/o
CHAIRMAN-APPCB
Member Secretary
APPCB**

To
The Chief Accounts Officer (FAC),
A.P. Pollution Control Board,
Head Office, Vijayawada.

Copy to:

1. The Special Chief Secretary to Government, EFS&T Department, Government of Andhra Pradesh, Secretariat, Velagapudi, Guntur District for favour of information.
2. The Director, National Centre for Sustainable Coastal Management (NCSCM), MoEF&CC, Govt. of India, Anna University Campus, Chennai -600025 for favour of information.